

পঞ্জীকৃত নম্বৰ ক-১২

Registered No. A-12

অসম



ৰাজপত্ৰ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃব্যব শ্বাবাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 78 দিশপুৰ, মঙ্গলবাৰ, 18 এপ্ৰিল, 1995, 28 চ'ত, 1917 (শক)
No. 78 Dispur, Tuesday, 18th April, 1995, 28th Chaitra,
1917 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE
BRANCH

NOTIFICATION

The 18th April, 1995

No. LGL 27/93/110. The following Act of the Assam
Legislative Assembly which received the assent of the
Governor is hereby published for general information.

ASSAM ACT NO. V OF 1995

(Received the assent of the Governor on 18th April, 1995)

THE ASSAM BACKWARD CLASSES COMMISSION
(AMENDMENT) ACT, 1995

AN

ACT

further to amend the Assam Backward Classes Commission Act, 1993.

Preamble. Whereas it is expedient further to amend the Assam Backward Classes Commission Act, 1993, herein after referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
XVII of
1993.

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows:—

Short title
and Comm-
encement.

1. (1) This Act may be called the Assam Backward Classes Commission (Amendment) Act, 1995.

(2) It shall come into force at once.

Amendment
of the pream-
ble of Assam
Act, XVII of
1993.

2. In the principal Act, in the preamble, for the words "for the members of socially and economically backward sections of the society" occurring after the word "posts" and before the word "and" the words "in favour of any socially and educationally backward classes of citizens" shall be substituted.

Amendment
of section 2 of
Assam Act
XVII of 1993

3. In the principal Act, in section 2, after clause (g) the following shall be inserted as clause (h), namely:—

"(h) "process fees" means fees for publication, service of notices or for summoning the witnesses".

Amendment of section 12 of Assam Act XVII of 1993. 4. In the principal Act, in section 12 after sub-section (2) the following shall be inserted as sub-section (3) thereto, namely:—

“(3) Notwithstanding anything contained in sub-section (2); the Commission may however recover such sum's as process fees as fixed by the Government from time to time while performing its functions under sub-section (1) of section 9 of the Act from the parties.”

M. K. DEKA,
Joint Secy. and I/C Secy. to the Govt. of Assam,
Legislative Department.

Guwahati:—Printed and published by the Dy. Director (P.&S.), Directorate of Ptg. and Sty., Assam, Guwahati-21 (Ex. Gazette) No.—159
740—400—18.4.1995.